

1608

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 461 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

REJESH BHAI PATEL

...RESPONDENT

NDOH: 07.05.2024

INDEX

S.NO.	PARTICULARS	PG. NO.
1.	Copy of the letter dated 29.04.2024 addressed by the Respondent to UPPCB for submission of six monthly compliance report along with the Compliance report.	1-31

RESPONDENT

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 02.05.2024

From

Date: 29-04-2024

M/s Rajesh Bhai Patel
Shri Rajesh Bhai Patel
Ro- Arazi No. 180/2, Village- Bhagwati Dei, Post-Patihatta,
Pargana-Bhagawat, Tehsil-Chunar,
District - Mirzapur,
Uttar Pradesh.

To

The Regional Officer,
U.P. Pollution Control Board,
House No. 162, Uttar Mohal
Robertsganj, Sonbhadra-231216

Ref: Letter no. 106718/UPPCB/Sonebhadra(UPPCBRO)/CTO/Air/Mirzapur/2020 Dated
14/10/20 & 106719/UPPCB/Sonebhadra(UPPCBRO)/CTO/Water/Mirzapur/2020 Dated
14/10/20.

Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s Rajesh Bhai
Patel

Project located at Arazi No. 180/2, Village- Bhagwati Dei. Post- Patihatta, Pargana-
Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above
mentioned location, vide Letter no 106718/UPPCB/Sonebhadra(UPPCBRO)/CTO/Air/Mirzapur/2020
Dated 14/10/20 & 106719/UPPCB/Sonebhadra(UPPCBRO)/CTO/Water/Mirzapur/2020 Dated
14/10/20

We are submitting the Point wise compliance of the stipulated General and specific
conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the
progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

R B Patel

Rajesh Bhai Patel
M/s Rajesh Bhai Patel

डाक प्राप्ति रसीद
प्राप्ति दिनांक... 30/04/24
प्राप्तकर्ता के हस्ताक्षर...
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

From

Date: 18/07/20

M/s Rajesh Bhai Patel

Shri Rajesh Bhai Patel

R/o- Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,

Pargana- Bhagwawt, Tehsil-Chunar,

District - Mirzapur, Uttar Pradesh.

To,

The Regional Officer,

U.P. Pollution Control Board,

House No. 162, Uttar Mohal

Robertsganj, Sonbhadra – 231216

Ref: Letter no. 106718/UPPCB/Sonebhadra(UPPCBRO)/CTO/Air/Mirzapur/2020 Dated 14/10/20 & 106719/UPPCB/Sonebhadra(UPPCBRO)/CTO/Water/Mirzapur/2020 Dated 14/10/20.

Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s Rajesh Bhai Patel Project located at Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta, Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

Dear Sir,

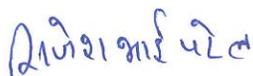
This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 106718/UPPCB/Sonebhadra(UPPCBRO)/CTO/Air/Mirzapur/2020 Dated 14/10/20 & 106719/UPPCB/Sonebhadra(UPPCBRO)/CTO/Water/Mirzapur/2020 Dated 14/10/20.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



Rajesh Bhai Patel

M/s Rajesh Bhai Patel

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 18/11/20
प्राप्तकर्ता के हस्ताक्षर
उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 106718/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2020

Dated : 14/10/2020

To ,

Shri RAJESH BHAI PATEL

M/s RAJESH BHAI PATEL

ARAZI NO 180/2, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT,
 TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)
 MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAJESH BHAI PATEL

Reference Application No. 9765774

Dated : 14/10/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAJESH BHAI PATEL. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2020.10.14 18:47:19 +05'30'

REGIONAL OFFICER

राधेश्याम

शेखरीय उपनिवेश

उ० प्र० प्रदूषण नियंत्रण बोर्ड

सोनभद्र

**Enclosed : As above
 (condition of consent):**

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD,
 LUCKNOW

REGIONAL OFFICER

U.P. Pollution Control Board

Dated : 14/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST -80000 TON/YEAR.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NA	0	Particulate Matter	COVERING ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING
2	DG SET-500 KVA 01 NO.	DIESEL	01	Particulate Matter	AS PER STANDARD

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	0	Particulate Matter	600 MICROGRAM/CU.M ETER
2	01	Particulate Matter	AS PER STANDARD

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (AIR).....

1. This consent to operate is granted for M/s RAJESH BHAI PATEL, VILLAGE-BHAGWTIDEI, POST-PATIHATTA, PARGANA-BHAGAWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, Arazi no. 180/2 for production of Stone Grits & Stone Dust-80,000 Ton/Year (Co-ordinates of the industry 25.044763 Latitude and 82.974697 Longitude).
2. This consent order is valid from dated 01.01.2021 to 31.07.2025 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.
4. The industry shall comply the following points:-
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 $\mu\text{g}/\text{NM}^3$.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.
 - XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No. H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218. pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).
6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.
9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
11. The unit must be complied the directions/Guidelines issued from time to time from Central

Supreme Court.

12. The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
 13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
 14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
 15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
 17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
 18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
 19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
 20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
 21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
 22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
 23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
 24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
 25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
 26. This consent order will not affect the acceptance or order of any other department.
 27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
 28. Industry shall comply the affidavit dated 08.10.2020 submitted with application form.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Radhey Shyam
Digitally signed by Radhey Shyam
Date: 2020.10.14 18:48:33 +05'30'

REGIONAL OFFICER

राधेश्याम
क्षेत्रीय अधिकारी
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
सोनभद्र



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
106719/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/MIRZAPUR/2020

Dated : 14/10/2020

To ,

Shri RAJESH BHAI PATEL

M/s RAJESH BHAI PATEL

ARAZI NO 180/2, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT,
TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. RAJESH BHAI PATEL.

Reference Application No :9765808

Dated :14/10/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RAJESH BHAI PATEL is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam

Digitally signed by Radhey Shyam
Date: 2020.10.14 18:28:28 +05'30'

REGIONAL OFFICER

राधेश्याम

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड

सोनभद्र

Enclosed : As above
(condition of consent):

**Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2),U. P. POLLUTION CONTROL BOARD
LUCKNOW**

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RAJESH BHAI PATEL vide

Consent Order No. 9765808/ Water

Dated : 14/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST -80000 TON/YEAR.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KI./day	Treatment facility and discharge point
1	Industrial	NIL	ETP
2	Domestic	1.0 kld	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1.0 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (Water)

1. This consent to operate is granted for M/s RAJESH BHAI PATEL, VILLAGE-BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGAWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, Arazi no. 180/2 for production of Stone Grits& Stone Dust-80,000 Ton/Year (Co-ordinates of the industry 25.044763 Latitude and 82.974697 Longitude).
2. This consent order is valid from dated 01.01.2021 to 31.07.2025 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. Industry shall comply the all directions issued by board under different Action Plans.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

measures for controlling process emissions should be properly maintained and continuously operated.

17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

23. Industry shall abstract ground water with the valid permission (NOC) of the Central Ground Water Authority (CGWA).

24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

26. This consent order will not affect the acceptance or order of any other department.

27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

28. Industry shall comply the affidavit dated 08.10.2020 submitted with application form.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2020.10.14 13:33:31 +05:30

REGIONAL OFFICER

राधेश्याम

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड

सोनभद्र

TABLE OF CONTENT

Sl. No.	Contents
A	Compliance Report
B	Annexures
	Annexures 1: Site Photographs
	Annexures 2: Lab Report

Project

Stone Crushing Unit

At

Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar,
District - Mirzapur, Uttar Pradesh.

COMPLIANCE (HALF-YEARLY) **REPORT**

PROJECT PROPONENT

M/s Rajesh Bhai Patel

RAJESH BHAI PATEL

Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagwat, Tehsil-Chunar,
District - Mirzapur, Uttar Pradesh.

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST- 80,000 TON / YEAR.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NA	00	Particulate matter	Covering of all process emission sources and regular water sprinkling.
2	D.G. SET (500 KVA. 01 NO.)	DIESEL	01	Particulate matter	As per Standard.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details			
S.No	Stack No.	Parameter	Standard
1	00	Particulate Matter	600 MICROGRAM/CU.METER
2	01	Particulate Matter	As per Standard

Sr. No.	Conditions	Compliance
4.	Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.	Noted and Agreed
5.	The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself.	Noted and complied
6.	The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.	Noted and Agreed
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of	Noted and agreed.

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory.	
8.	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Noted and agreed.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Not Applicable.

Specific Conditions:

Sr. No.	Conditions	Compliance
1.	This consent to operate is granted to M/s. RAJESH BHAI PATEL, VILLAGE- BHAGWATI DEI, POST-PATIHATTA, PARGANA- BHAGAWAT, TEHSIL-CHUNAR, DISTRICT - MIRZAPUR, Arazi No. 180/2 for production of Stone Grits & Stone Dust-80,000 Ton/Year (Co-ordinates of the industry 25.044763 Latitude and 82.974697 Longitude).	Noted and agreed.
2.	This consent is valid only from dated 01.01.2021 to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and Agreed
3.	The Industry shall submit audited balance sheet/certificate of C.A to this office for verification of Consent fee in every year.	Noted and agreed.
4.	The Industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust. III. All belt Conveyers shall be covered by the Industry. IV. Silos with telescopic discharge chute for	Noted and complied.

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	<p>collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall needs to be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher.</p> <p>IX. The Stone Crusher shall be made metallic road inside the premises. Regular Wetting of ground within the factory premises shall be adopted by the Industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.</p> <p>XII. The Suspended Particulate Matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m³ as prescribed under EPA Act, 1986.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production.</p>	
<p>5.</p>	<p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land</p>	<p>Noted, A thick green belt of trees of suitable species has been developed as per the "Protocol</p>

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	on which the industry is established as per the “Protocol for development of Green Belt” notified vide Board office Order No.11166405/220/2018/02 dated 16.02.2018 in this regard and is available at URL. http://www.uppcb.com/pdf/Green-belt-guide 160218.pdf.	for development of Green Belt” notified vide Board office Order No.11166405/220/2018/02 dated 16.02.2018.
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
7.	The operation of the Industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied.
8.	The transportation of Vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Noted and Complied as after the transportation of vehicle regular water sprinkling is done on roads to control emissions.
9.	The operation of the Industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guidelines regarding the operation of the stone crushers issued by Central Pollution Control Board.	Noted and Complied.
10.	The Industry shall ensure that housekeeping of premises is to be good always. The industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable National Green Tribunal and Honorable Supreme Court.	Noted and agreed.
12.	The DG set should have minimum stack height 0.2 x under roof KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report to be sent to Board.	Noted and agreed.
13.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Noted and agreed.
14.	The Industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Noted Regular water sprinkling is done to control the emission and to achieve the prescribe standards.
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Air (Prevention & Control of	Noted and agreed.

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	Pollution) Act, 1981.	
16.	This Consent of the Industry automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Noted and agreed.
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Noted and Complied.
18.	Ambient air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Noted and agreed.
19.	The Industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of borewell for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Noted and assure to comply.
20.	The Industry shall ensure that house-keeping of premises to be good always. The Industry shall ensure that the handling , collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO 's issued by board.	Noted and agreed.
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Noted and Complied.
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Noted and Complied.
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Noted and complied.
25.	If UPPCB car CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Noted and agreed.
26.	This consent order will not affect the acceptance of order/directions of other departments.	Noted and Complied
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no	Noted and agreed.

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	
28.	Industry shall comply the affidavit dated 08.10.2020 submitted with application form.	Noted and Compiled.

Project

Stone Crushing Unit

At

Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar,
District - Mirzapur, Uttar Pradesh.

COMPLIANCE (HALF-YEARLY) **REPORT**

PROJECT PROPONENT

M/s Rajesh Bhai Patel

RAJESH BHAI PATEL

Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagwat, Tehsil-Chunar,
District - Mirzapur, Uttar Pradesh.

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

CONDITIONS OF CONSENT (WATER)

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST- 80,000 TON PER YEAR
2. The quantity of maximum daily effluent discharge should not be more than the following:

Effluent Discharge Details			
S.No.	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	Nil	ETP
2	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent is discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain. : **Not applicable, as this is crushing unit.**

4(a). The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent. : **Not applicable, as this is crushing unit**

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	01KLD

4(b) The Industrial Effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms:

Domestic Effluent		
S.No	Parameter	Standard

Not applicable, as this is crushing unit

Sr. No.	Conditions	Compliance
5.	Effluent generated in all the Process, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc. should be treated before its disposal with treated Industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.	NOT Applicable, as this is stone crushing unit

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for water used in manufacturing process of the Industry.	NOT Applicable, as this is stone crushing unit.
7.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	NOT Applicable, as this is stone crushing unit
8.	The treated domestic and Industrial effluent be mixed (as per the provisions of Condition No.2) and disposed of one disposal point. This Common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	NOT Applicable, as this is stone crushing unit. Septic Tank is proposed for Domestic Sewage.

Specific Conditions:

Sr. No.	Conditons	Compliance
1.	This consent to operate is granted to M/s. RAJESH BHAI PATEL, VILLAGE- BHAGWATI DEI, POST-PATIHATTA, PARGANA- BHAGAWAT, TEHSIL-CHUNAR, DISTRICT - MIRZAPUR, Arazi No. 180/2 for production of Stone Grits & Stone Dust-80,000 Ton/Year (Co-ordinates of the industry 25.044763 Latitude and 82.974697 Longitude).	Noted and agreed.
2.	The Industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Water (Prevention & Control Pollution Act), 1974.	Noted and assure to Comply.
3.	This consent is valid only from dated 01.01.2021 to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed
4.	The Industry shall submit audited balance sheet/certificate of C.A to this office for verification of Consent fee in every year.	Noted and agreed.
5.	The Industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Noted Regular water sprinkling is being done to control the emission.
6.	The Industry shall not increase its production/production capacity without the written permission/NOC from the board.	Noted and Complied.
7.	The Industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Noted and agreed.
8.	The Industry shall not discharge any trade effluent.	Noted and agreed

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

9.	The unit must be complied the direction/Guidelines issued time to time from Central Pollution Control Board ,U.P. Pollution Control Board, Hon'ble Oversite Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.	Noted and agreed.
10.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression	Noted and agreed
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed.
12.	This Consent of the Industry automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint by UPPCB.	Noted and Complied
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Noted and agreed.
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Noted and assure to comply.
15.	<p>The Industry shall comply the following points before start of production:-</p> <ul style="list-style-type: none"> I. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust. III. All belt Conveyers shall be covered by the Industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher. VI. Dust suppression by scientifically designed water sprinkling system on raw 	Noted and agreed

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	<p>material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher.</p> <p>IX. The Stone Crusher shall be made metallic road inside the premises. Regular Wetting of ground within the factory premises shall be adopted by the Industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.</p> <p>XII. Industry shall comply the all directions issued by Board under Singrauli Action Plan.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production.</p>	
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied.
18.	The transportation of vehicles shall be in such a manner that emission that emission generated should not affect the nearby residence and agricultural field.	Noted and Complied as after the transportation of vehicle regular water sprinkling is done to control emissions.
19.	The operation of the Industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the	Noted and agreed

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

	guideline regarding the operation of the Stone Crushers issued by Central Pollution Control Board.	
20.	The Industry shall ensure that housekeeping of premises is to be good always. The industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed.
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Noted and agreed.
23.	Industry shall abstract ground water with the valid permission (NOC) of the Central Ground Water Authority (CGWA)	Noted and agreed.
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Noted and complied.
25.	If UPPCB car CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Noted and agreed.
26.	This consent order will not affect the acceptance of order/directions of other departments.	Noted and Complied
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Noted and agreed.
28.	Industry shall comply the affidavit dated 08.10.2020 submitted with application form.	Noted and Complied.

STONE CRUSHING UNIT
1633

25

Location: Arazi No. 180/2, Village- Bhagwati Dei, Post- Patihatta,
Pargana- Bhagawat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.

CTO Compliance Report

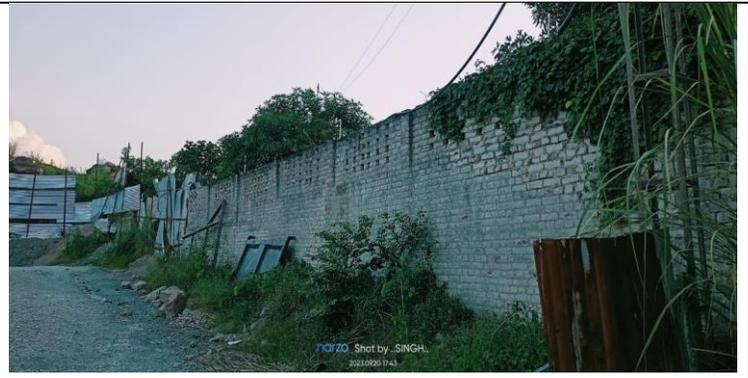
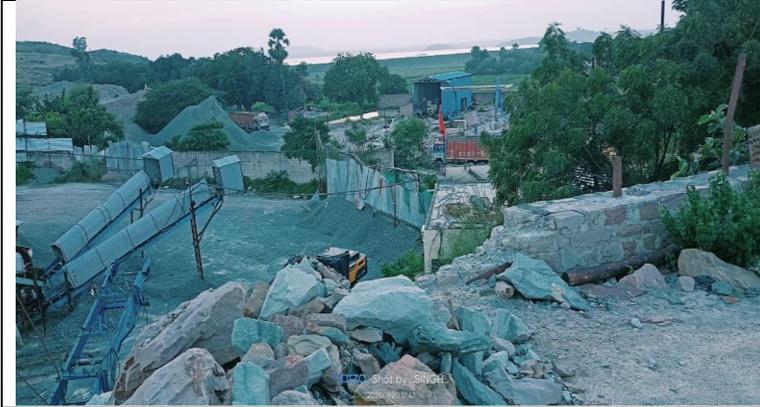
Validity Period: 01/01/2021 To 31/07/2025

Annexures

Sl. No.	Contents
1.	Annexures 1: Site Photographs
2.	Annexures 2: Lab Report

Annexure- I
Site Photographs

1636 SITE PHOTOGRAPH



Annexure- II
LAB REPORT

TEST REPORT

Ambient Air Quality Analysis
Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-04092023-02

Issue Date :08/09/2023

Issued To : M/S RAJESH BHAI PATEL.
 STONE CRUSHING UNIT , ARAZI NO. 180/2, VILLAGE- BHAGWATI DEI,
 POST- PATIHATTA, PARGANA- BHAGAWAT, TEHSIL-CHUNAR,
 DISTRICT - MIRZAPUR, UTTAR PRADESH .

Sample Drawn On : 01/09/2023 To 02/09/2023
 Sample Drawn By : UTRL
 Sample Description : Ambient Air
 Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01
 Sampling Duration : 24 hrs.
 Sampling Location : Near Project Site
 Analysis Duration : 04/09/2023 To 08/09/2023
 Meteorological Condition During Sampling : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	128.45	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	74.93	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2018	13.85	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	25.21	µg /m ³	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika
 Checked By



For Ultra Testing & Research Laboratory
 (Authorized Signatory)



TEST REPORT

Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-04092023-02

Issue Date: 08/09/2023

ISSUED TO

: M/S RAJESH BHAI PATEL.
 STONE CRUSHING UNIT , ARAZI NO. 180/2, VILLAGE- BHAGWATI DEI,
 POST- PATIHATTA, PARGANA- BHAGAWAT, TEHSIL-CHUNAR,
 DISTRICT - MIRZAPUR, UTTAR PRADESH .

Date of Monitoring : 01/09/2023 To 02/09/2023

Monitoring Done By : UTRL

Monitoring Location : Near Project Site

Description : Ambient Noise

Monitoring Duration : 24 hrs

Monitoring Procedure : IS 9989:2008

Weather Condition : Clear

TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	71.1	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	51.9	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

End Of Report

**The Noise Pollution (Regulation and Control) Rules, 2000

- * Day time shall mean from 6.00 a.m. to 10.00 p.m.
- * Night time shall mean from 10.00 p.m. to 6.00 a.m
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places.or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.


 Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)

